Summary under Regulation 13 (1B) of the Competition Commission of India (Procedure in regard to the transaction of business relating to combinations), Regulations, 2011 (as amended)

(a) Parties to the Combination

(i) Glenville Investments Pte. Ltd. (*Glenville*);

(ii) TJ Holdings (III) Pte. Ltd. (*TJ Holdings (III)*) and

(iii) CapitaLand Limited (*CapitaLand*)

(b) Type of the Combination

This Notification Form relates to a transaction involving Temasek Holdings (Private) Limited (*Temasek*), indirectly through its wholly-owned subsidiary Glenville, acquiring sole control over TJ Holdings (III) Pte. Ltd. (*TJ Holdings (III]*) and increasing its shareholding in CapitaLand Limited (*CapitaLand*) from approximately 40.79 percent to approximately 51 percent (*Proposed Combination*).

(c) Area of Activity of the Parties to the Combination

*Glenville*

Glenville is an investment holding company and does not directly engage in the provision of any products or services. Glenville is an indirect wholly owned subsidiary of Temasek Holdings (Private) Limited.

*TJ Holdings (III)*

TJ Holdings (III) is a holding company for Ascendas-Singbridge Pte. Ltd. (*Ascendas-Singbridge*). Ascendas-Singbridge is active in the real estate development/rental services market in India with a focus on business, science and industrial parks.

*CapitaLand*
CapitaLand is active in the real estate development/rental services market in India with a primary focus on the hospitality sector.

(d) **The Relevant Market(s) to which the Combination Relates**

The Proposed Combination relates to the market for ‘real estate development and related services in India’. However, given the absence of any AAEC concerns arising from the Proposed Combination, the definition of the relevant market may be left open.